

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 845/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL).

Respondents : Tamil Nadu Power Distribution Corporation Limited and Anr.

Date of Hearing : **2.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, APNRL
Shri Pranav Sachdeva, Advocate, APNRL
Ms. Srishti Khindaria, Advocate, APNRL
Shri Sanyam Jain, Advocate, APNRL
Ms. Anusha Nagarjan, Advocate, TNPDC
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Shiv Singh, APNRL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for Respondent No. 1/TNPDC made detailed oral submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their respective written submissions within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

